

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.224- IA/125(AHM)2024
in
CP(IB) 164 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Allahabad Bank

.....Applicant

V/s

Sai Infosystem (India) Ltd

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Jaimin Dave, Adv. a/w Ms. Hirva Dave, Adv.

For the ED

: None

ORDER

IA/125(AHM)2024

Respondent no.4 i.e ED has filed reply but none present. Ld. Counsel for the applicant seeks time to file rejoinder. He is directed to file the same within one-week. Ld. Counsel for the applicant is directed to issue notice upon respondent no.1. None present for respondent no.2 & 3 despite service of notice. Respondent no.2 & 3 proceeded ex-parte.

List for further consideration on 14.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)